1	2	3
26.	Uttar Pradesh	1324028
27.	Uttaranchal	53521
28.	West Bengal	974479
29.	Andaman and Nicobar Islands	17890
30.	Dadra and Nagar Haveli	1926
31.	Daman and Diu	787
32.	Lakshadweep	190
33.	Pondicherry	7778
	TOTAL:	14825436

Implementation of NREGS in Uttar Pradesh and Bihar

135. SHRI PARVEZ HASHMI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether States of Uttar Pradesh and Bihar are implementing scheme of National Rural Employment Guarantee Scheme (NREGS) properly;

(b) the funds allocated to these States in 2009-10 and amount utilized by them, State-wise;

(c) whether Government has received complaints against irregularities in implementing NREGS works in these States; and

(d) if so, what action has been taken by Central Government and the respective State Governments against these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) All the States are required to implement the NREGS as per the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 and its Operational Guidelines issued by the Ministry.

(b) Funds released by the Central Government, total funds available with the State Governments and expenditure incurred under NREGS during the current year (2009-10), is as under:-

(Rs. in crore)

State	Funds released by	Total available funds	Expenditure
	Centre till date	(upto January, 10)	(upto January, 10)
Bihar	713.83	1888.00	1364.06
Uttar Pradesh	4726.87	6404.96	4330.93

(c) and (d) Yes, Sir. Complaints have been received in the Ministry regarding irregularities in implementation of NREGS in both the States. All cases when brought to the notice of the Ministry are sent to the concerned State Governments for investigation of the matter and taking action in accordance with the provisions of the Act. In addition, National Level Monitors (NLMs) are also deputed by the Ministry to enquire into the specific complaints.

Performance of NREGA

136. SHRI MATILAL SARKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the names of States scoring high percentage of mandays in National Rural Employment Guarantee Act (NREGA) and coming first to fifth position in all India ranking during the years 2008-09 and 2009-10;

(b) the names of the high ranking States in respect of quality of works and completion of projects under NREGA during the years 2008-2009 and 2009-2010;

(c) whether the placement of 1st instalment of funds from the Centre got delayed for the year 2009-2010, particularly in Tripura;

(d) what steps Government is taking to expedite the completion of projects and improve the quality of works; and

(e) whether Government has a separate shelf of projects for women workers under NREGA and whether Government would make a review of those projects?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Mahatma Gandhi NREGA is demand based. The Act provides a legal guarantee for 100 days of employment in a Financial Year to every rural household on demand for doing unskilled manual work. Number of days of employment provided to a household depends upon the number of days of employment demanded by it. There are no predetermined targets under the Act and hence, States are not ranked on the basis of percentage of mandays, quality of works and completion of projects alone. The Government has introduced district level Award for Excellence in Mahatma Gandhi NREGA Administration from 2008-09. Under this scheme, 22 districts of various States were awarded for their overall performance in NREGA implementation during the year 2007-08 and 25 districts have been awarded for their performance during 2008-09.

(c) The first installment of funds under NREGA for 2009-10 was released to those districts which had communicated their Opening Balance as on 1.4.2009 and settled their accounts up to 2007-08 through Utilisation Certificate and Audit Report. 2 districts of Tripura, namely West Tripura and North Tripura had met the requirements for release of funds and part of